

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 302**

IA-5038/2021

**In**

**IB-930(ND)/2019**

**IN THE MATTER OF:**

M/s. S.P Packagings

.... Petitioner/Applicant

Vs.

M/s. Jagpin Breweries Ltd.

.... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the OC : Mr. Abhishek Anand, Ms. Jasleen Singh Sandha Advs.

For Respondent : Ms. Salonee Keshwani Adv.

**ORDER**

**IA-5038/2021, IB-930(ND)/2019**

In compliance with the orders dated 12.04.2024 and 24.04.2024, the Respondent has filed written submissions and the Applicant has not taken any steps for filing the written submissions.

Order **Reserved.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**